

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.12475/2002

(From the judgement and order dated 04/01/2002 in CWP 4/02  
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. RAJDHANI DAL MILL

Petitioner (s)

VERSUS

M.M.T.C. LTD.  
( With Appln(s). for c/delay in filing SLP )

Respondent (s)

Date : 18/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s)

Mr. K.S. Bhati,Adv.

For Respondent (s)

Ms. Sunita Sharma,Adv.

UPON hearing counsel the Court made the following  
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....J

.SP2

Two weeks' time is granted for filing counter  
affidavit. Three weeks' time thereafter is granted  
for filing rejoinder affidavit, if any.  
List after five weeks.

.SP1

(Ganga Thakur)  
P.S.to Registrar

(Prem Prakash)  
Court Master